

procedure of appointment of Judges has been referred to the law Commission.

12. hrs.

MR. SPEAKER: Now, papers to be laid on the Table.

RE. REPORTED BURNING OF EFFIGY OF SHRI JAGJIVAN RAM AT BANARAS

SHRI SAUGATA ROY (Barrack-pore): Sir, today in the papers a report has come about the effigy of Babu Jaggivan Ram having been burnt because he said in Banaras that a non-brahmin should become the Vice-Chancellor of the Sanskrit University. This is not the first time that Babu Jaggivan Ram, who is a leader of the Harijans and a national leader, has been insulted in the State of Uttar Pradesh. And formerly, our Members were exercised and were in great anger and anguish over these incidents, and it is unfortunate that only 3 days after we discussed the matter of atrocities on Harijans in this august Parliament, has this happened again. I would request you, since he is the Defence Minister of the country, to write to the Chief Minister of U.P. to see that such incidents do not recur, and that this insult to the Harijan community and to the down-trodden people in the country as a whole is not repeated. Parliament takes this in all seriousness. He is the Union Defence Minister; and time and again we are complaining that these things are recurring again and again. It is dangerous for the country that the atrocities are continuing, and the insults on the down-trodden people and atrocities on them are continuing. My friend has also given a motion.

SHRI VAYALAR RAVI (Chirayinkil): I have given a Calling Attention motion.

SHRI SAUGATA ROY: Sir, I would request you to admit it, because these atrocities are occurring off and on, in spite of the important discussions that we have here. (Interruptions).

SHRI VAYALAR RAVI: I have given a Calling Attention motion. Please accept it.

SHRI HARIKESH PAHADUR (Gorakhpur): What is happening in U.P. is a most surprising incident. It must be stopped, and it is the duty of the State Governments to see that such types of things do not take place. These types of incidents are agitating the minds of all the people in the country.

SHRI K. LAKKAPPA (Tumkur): This is how the Chief Minister of U.P. is running the Government. (Interruptions)

MR. SPEAKER: Would it not be better if we go according to the rules? There are ways of opening these debates. This is not the way—bargaining in and making a statement.

(Interruptions)

MR. SPEAKER: There is no such thing as Zero Hour now. It becomes a zero time, and zero work. Therefore, we have evolved so many things. There is 377.

SHRI K. GOPAL (Karur) (rose)

MR. SPEAKER: There is absolutely ... I have not found a single rule providing for a zero time or zero hour.

SHRI SAUGATA ROY: If you, in your wisdom, reject the motion, there is no way in which our feelings can be made known to this august House. (Interruptions) That is why we take this opportunity of zero hour. When the effigy of Shri Jaggivan Ram was burnt in Banaras... (Interruptions)

MR. SPEAKER: You have mentioned it.

SHRI K. GOPAL: There must be...
(Interruptions)

SHRI K. LAKKAPPA: How long can
we go on like this?

SHRI SAUGATA ROY: You don't
like us to exercise our rights this way.
(Interruptions)

MR. SPEAKER: But you have been
doing it.

SHRI SAUGATA ROY: It is an im-
portant matter, Sir. (Interruptions)
Will they write to the Chief Minister of
U.P.? (Interruptions)

SHRI K. LAKKAPPA: The Prime
Minister is sitting here. I would like
to put a question to the hon. Prime
Minister. Will he say something about
this?

श्री बन्धु शेखर सिंह : (बारबन्ती)
बाबू जपजीवन राम जी का जो पुतला जलाया
गया है, यह श्री कमलापति त्रिपाठी श्री
श्रीमती इन्दिरा गांधी की धोर से निरंतर
बदनाम करने का प्रयत्न है। (ब्यवधान)

MR. SPEAKER: You have already
mentioned that.

PROF. DILIP CHAKRAVARTY
(Calcutta South): Sir, with your per-
mission, I will make only two sub-
missions. Firstly, on the 7th evening,
what the Prime Minister and the Leader
of the House has stated has set
the tone for our own attitude to such
incidents. We should always be
ashamed of any such incidents any-
where in the country. Secondly, my
hon. friend, Shri Roy, has described
Shri Jagjivan Ram as the leader of
the Harijans. It is intentional. Please
see the records... (Interruptions)

SHRI SAUGATA ROY: It is a
wrong statement. I said: he is one of
the national leaders to whom the
Harijans look up to in this country.

When there has been.....(Interrup-
tions)

श्री राम प्रबोध सिंह (बिक्रमगंज)
पुलिस की मौजूदगी में रखा मंत्री का पुतला
जलाया गया. इस पर सरकार की क्या
प्रतिक्रिया है. मैं चाहता हूँ कि सरकार इस
पर ध्यान दे।

SHRI K. LAKKAPPA: Is any
Government running in U.P.?

MR. SPEAKER: Let the Parlia-
ment run first.

DR. VASANT KUMAR PANDIT
(Rajgarh): There was a Calling
Attention given notice of yesterday
on which you said that you will con-
sider it on Wednesday. From the
newspaper reports it is very clear
that there has been a constitutional
break-down and the army has been
called.

MR. SPEAKER: Yesterday I have
said that I would call a meeting of
the leaders tomorrow. I have already
mentioned that tomorrow we are
meeting to discuss it.

SHRI VAYALAR RAVI: I have
given notice of one Calling Attention
and one notice under rule 377 regard-
ing the incident of the burning of the
effigy of Shri Jagjivan Ram, not be-
cause he is...

MR. SPEAKER: It has not come
to my hand. When did you give
notice?

SHRI K. GOPAL: Your office is
not giving...

MR. SPEAKER: Mr. Gopal, Mr.
Ravi is capable of looking after him-
self.

SHRI K. GOPAL: My submission
is that your office does not even care
to inform us whether it has been
admitted or not.

MR. SPEAKER: Mr. Gopal, Mr. Ravi is making a representation and he can defend himself.

SHRI K. GOPAL: You say you have not received it. Last week we gave some notice and so far we have not been told as to what happened to that. We do not believe that, even if you receive it, any action will be taken.

SHRI VAYALAR RAVI: I am making my submission because of the seriousness of the matter. It is not a question about Shri Jagjivan Ram alone. Many other things are involved. Already several Calling Attention Notices have been given. I am not concerned about any firing in any State. There is large-scale firing in different States. About 10 to 12 people have died in Tamil Nadu, Madhya Pradesh and Uttar Pradesh and also in Andhra Pradesh. So, in different States ruled by different parties, police firing has taken place, resulting in the death of 10 or more people, why it is happening? What is the intention of the police? We will not be satisfied with a reply that it is a State subject. This is a matter in which the House itself should feel concerned, because people are being killed as if in a slaughter house. In Madhya Pradesh and in Tamil Nadu in the firing about 11 or 12 people died. It is a very serious matter. Apart from the party affiliations, we will have to go into the root of the matter. Let us have a discussion.

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. SETTING UP OF ADVISORY COMMITTEE ON CHEMICALS AND FERTILIZERS

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a state-

ment (Hindi and English versions) regarding setting up of an Advisory Committee on Chemicals and Fertilizers together with a copy of Government Resolution No. L. 16013(4)/78-Ch. II/Desk dated the 20th April, 1978. [Placed in Library. See No. LT-2063/78].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR ORGANIC CHEMICAL INDUSTRIES FOR 1976-77

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): ग्रहण्यत महोदय, मैं उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 7 की उपधारा (4) के अन्तर्गत कार्बनिक रसायन उद्योग विकास परिषद् के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति तथा पटल पर रखता हूँ।

[Placed in Library. See No. LT-2064/78].

12.11 hrs.

RE. NOTICES UNDER RULE 377

SHRI R. V. SWAMINATHAN (Madurai): Sir, I have given notice under rule 377. I think it has been circulated. Of course, I do not want to raise it at this stage. There is a serious situation in Tamil Nadu. Firing has taken place in Madurai district day before yesterday and also yesterday.

MR. SPEAKER: You have given notice under rule 377. It is under my consideration.

SHRI R. V. SWAMINATHAN: I have been told that it has been admitted.

MR. SPEAKER: You will be called in due course.